

**NATIONAL COMPANY LAW APPELLATE TRIBUNAL, PRINCIPAL BENCH,
NEW DELHI**

Company Appeal (AT) (Ins) No. 1028 of 2020

In the matter of:

BRS Ventures Investment Ltd.Appellant

Vs.

Registrar of Companies, GuwahatiRespondent

Present

**For Appellant: Mr. Ajay Gaggar, Mr. Vineeta Rathore and Mr. Robin
Sirohi, Advocates**

For Respondent: Dr. Ramesh Kumar Bhola, RoC, Guwahati.

With

Company Appeal (AT) (Ins) No. 1042 of 2020

In the matter of:

Assam Company India Ltd.Appellant

Vs.

Registrar of Companies, GuwahatiRespondent

Present

**For Appellant: Mr. Ajay Gaggar, Mr. Vineeta Rathore and Mr. Robin
Sirohi, Advocates**

For Respondent: Dr. Ramesh Kumar Bhola, RoC, Guwahati.

**ORDER
(Virtual Mode)**

22.03.2021: Dr. Ramesh Kumar, RoC, Guwahati further seeks and is granted two weeks' time to file Reply Affidavit in physical form before the Registry.

Learned Counsel for the Appellant submits that he has received the copy of Reply Affidavit and also filed Rejoinder, which is taken on record.

Let these matters be fixed 'For Admission (After Notice)' on **19th April, 2021.**

[Justice Jarat Kumar Jain]
Member (Judicial)

[Kanthi Narahari]
Member (Technical)

SC/RR